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V Srinivasa Raju Vs National Highway Authority Of India & Ors

Court: Karnataka High Court At Bengaluru

Date of Decision: Jan. 28, 2025 Hon'ble Judges: K. Natarajan, J

Bench: Single Bench **Advocate:** Ramu K S

Final Decision: Disposed Of

Judgement

- K. Natarajan, J
- 1. Office has raised objection regarding maintainability of this appeal.
- 2. Heard.
- 3. The learned counsel for petitioner seeks permission to convert this appeal into Writ Petition (GM-CPC) and filed a memo to that effect.
- 4. Submission and memo is placed on record.
- 5. The learned counsel for the appellant is permitted to covert the appeal into Writ Petition (GM-CPC).
- 6. Office objection is over ruled. Post before the Roster Bench.
- 7. For the statistical purpose, this appeal is disposed of.